

# THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) BILL, 2022

## A BILL

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No. 1 of  
1973

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 148

2. In the principal Act, in section 148, after clause (c), the following new clause shall be inserted, namely:-

“(d) Buildings and Lands occupied and used by Ex-Servicemen and their widows.

### Explanation:

For the purpose of this section “Ex-Serviceman” means any person who has served in any rank (whether as a combatant or not) in the Armed Forces of the Union and has been released therefrom otherwise than by way of dismissal or discharge on account of misconduct or inefficiency.”.

*M. S. G. S.*  
VETTED BY THE  
LEGISLATIVE DEPARTMENT  
ON..... 9/6/2022 .....